

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

203. C.P. (IB)/550(MB)2023

IN THE MATTER OF

Susee Auto Sales & Service Private Limited

... Petitioner

Vs

Mahindra And Mahindra Limited

... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 30.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Vinay Kumar Jain (VC)
 Adv. Nishant Chothani (PH)

For the Respondent:

ORDER

Counsel for the Petitioner once again prays for a short adjournment stating that the IA filed by them with the revised computation sheet has not yet been listed. The Counsel for the Petitioner is directed to supply the hard copy of the application. Adjourned to **06.05.2024.**

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/